

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
Company Appeal 301/252/ND/2023

IN THE MATTER OF:

Capital Ice Factory Pvt. Ltd.

...APPELLANT

Vs

Roc

...RESPONDENT

Section

U/s 252 (1)

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the RoC

:Adv. Jyoti Khurana

For the IT Department

:

ORDER

Proxy Counsel on behalf of the Appellant is present and submitted that they have filed the necessary order as mentioned in the order sheet 04.12.2023. However, the same is still not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same is reflected on the e-portal. Proxy Counsel on behalf of RoC is present. List the matter on **11.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)